

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(CAA)-127(ND)/17

IN THE MATTER OF:

M/s. Kobelco Cranes (P) Limited

.. PETITIONER

Vs.

M/s. Kobelco Construction P) Ltd.

.. RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 31.8.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Rajeev Kumar, Advocate

For the Respondents : Mr. Mahesh Agarwal, Advocate

For the RD/ROC : Mr. Manish Raj, Company Prosecutor

ORDER


Learned Counsel for the petitioner is present. Learned representative for the ROC is also present. In relation to the objections raised by the office of ROC, the Ld. Counsel for the petitioner represents that an undertaking has been given by the petitioner to comply with the FEMA Regulations, if any in regard to the allotment of shares to foreign nationals.

It is seen from the record that the office of Official Liquidator had raised an objection in relation to tax liabilities of both the Transferor as well as




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Transferee Companies. However, Ld. representative from the office of OL is not present. Hence, the matter is adjourned to 04.9.2017. In the meanwhile, the petitioners shall file a statement in relation to ^{payment of} disputed taxes, if any, while preferring appeals as stated in the report of O.L. 

Post the matter on 04.9.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
31.8.2017
